

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.1934 of 2021**

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Rishikesh Lal @ Rishi Kaspal                   ...                   Petitioner  
  Versus  
The State of Jharkhand                   ...                   Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner       : Ms. Alka Kumari, Advocate  
For the State            : Mr. Rajesh Kumar, Addl.P.P.  
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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 09.04.2021 passed in A.B.A. No.2388 of 2021.

It is submitted by the learned counsel for the petitioner that vide order dated 09.04.2021 passed in A.B.A. No.2388 of 2021, the petitioner was directed to surrender before the court below within six weeks and he was further directed to deposit a demand draft of Rs.10,000/- as ad interim victim compensation drawn in favour of the informant. It is next submitted that because of financial constraint, the petitioner could not arrange money to prepare the said demand draft and accordingly the petitioner could not surrender within the stipulated time. It is also submitted that in the meantime the petitioner has already prepared the said demand draft and the copy of the same has been annexed with the brief. It is then submitted that now the petitioner is ready and willing to surrender before the learned court below and unless six weeks' extension is granted to the petitioner, the petitioner will be highly prejudiced. Hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 09.04.2021 passed in A.B.A. No.2388 of 2021 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 09.04.2021 passed in A.B.A. No.2388 of 2021 is extended by six weeks from the date of this order is allowed. The order dated 09.04.2021 passed in A.B.A. No.2388 of 2021 is modified by directing the

petitioner to surrender within six weeks from the date of this order in terms of the order dated 09.04.2021 passed in A.B.A. No.2388 of 2021.

The order dated 09.04.2021 passed in A.B.A. No.2388 of 2021 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**

Animesh/